CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

O.A. NO. 1659/2001

M.A. No. 1410/2001

NEW DELHI THIS 3rd DAY OF APRIL 2002

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

- 1. Karan Singh S/o Shri Ram Deen, K-I, 192-B Gali No. 18, Sangam Vihar, Delhi
- 2. Ranbeer Singh, S/o Late Shri Pyare Lal, B-115, Sangam Vihar, New Delhi
- 3. Ram Pratap S/o Asha Ram A-424, Dakshin Puri New Delh
- 4. Jai Sri Shah S/o Sudama Shah, 626, Chhattarpur, ahari New Delhi
- 5. Babu Lal S/o Narain Singh B-II 303 Madangiri New Delhi
- 6. Mahesh Chand S/o Dushashan , Bandan Vihar Nangloi, New Delhi
- 7. Mangleshwar S/o Indrabhan Patel, 1151, I Block Gali No. 26 Sangam Vihar, New Delhi
- 8. Ashok Kumar S/o Amar Singh A-17, HC Sawan Park Ashok Vihar Delhi
- 9. Om Prakash S/o Sh. Mangol Singh B-55, Durga Vihar, Devli Road, Khanpur,. New Dehi
- 10. Vanshveer, S/o Raghbeer Sing/ Lalkuan, Block E H No. 166, MB Road, Badarpur, New Delhi
- 11. Uttam Ram S/o Deena Nath, G-II/B-22/2 Gupta Colony, Sangam Vihar, New Delhi
- 12. Ajit Singh S/o Daya Ram Sharma, 498, Krishikunj Pusa New Delhi
- 13. Vijay Pal S/o Pyare Lal,H No. 241, Vill Jounapur, New Delhi
- 14. Jai pal S/o LateShri Sadhu Ram, Vill Jaunapur, New Delhi

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- 14. Shayam Sunder s/o Rajinder Prasad 1-17/1465 Sangam Vihar New Delhi
- 16. Bal Raj Singh S/o Jagdish Singh H. No. 90 VillKhirki, Malviya Naga, New Delhi
- 17. Charan Singh S/o Bacha Ram, Vill Ashola Fatehpur, New Delhi.

.....Applicants

(By Shri U. Shrivastava, Advocate)

VERSUS

Govt of NCT Delhi through

- 1. The Chief Secretary, Govt of NCT Delhi 5 Sham Nath Marg, New Delhi
- The Commandant General, Home Guards & Civil Defence, CTI Bldg. Raja Garden, New Delhi
- 3. The Commandant,
 Delhi Home Guards, CTI Buildings, Raja
 Garden, New Delhi

......Respondents

(By Vijaya Pandita, Advocate

ORDER (ORAL)

- 1. M.A. 1410/2001 for joining allowed.
- 2. Through this OA 15 persons who are working as Home Guards with Delhi Home Guards Organisation are seeking Tribunal's interference, against discharging them from functioning as Home Guards though all of them have got tenures which would extend to various dates in 2003-04. The applicants' desire is that their case may be dealt with and disposed of in terms of Tribunal's judgement dated 5.3.2002 in OA No. 270/2002 where under the guide-lines issued by Delhi Home Guards office had been quashed and set aside.



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have considered the matter and amin the interest of justice would convinced that by directing the applicants' to act in served accordance with the decisions of the Tribunal OA 270/2002 issued on 5.3.2002 and followed in other OAs No.1994, 2627, 2657, 2850 of 2001 and 3105/2001 dated 220.3.2002 and 22.3.2002 , I order accordingly, without issuing any notice to the respondents. The respondents shall act in accordance with the decisions of the Tribunal in above OAs and they shall not dispensed with exampled to 4 5. Jun Sal the services of the applicants before their terms extended upto various dates in 2003-04 are over.

4. Copy of this O.A. is also to be endorsed to the respondents.

(Govindan S. Tampi) Member (A)

Patwal/